

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 114**  
**(IB)-116(PB)/2019**

**IN THE MATTER OF:**

M/s. Trustline Real Estate Pvt. Ltd. .... Applicant/petitioner  
Vs.  
M/s. Baya Weaver Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. PRADEEP R. SETHI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**


For the Petitioner(s) : Mr. Dhruv Gupta, Adv.  
For the Respondent : Mr. Adarsh Chauoli & Mr. Arjun Kant, Adv.

**ORDER**

Ld. Counsel for the respondent seeks and is granted ten days time to file reply, vakalatnama and resolution with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 28.02.2019.



**(M.M.KUMAR)**  
**PRESIDENT**



**(PRADEEP R. SETHI)**  
**MEMBER(TECHNICAL)**